

D. The procedure and guidelines, as given above, are brought to the notice of the entrepreneurs for their information and guidance.

Sd/-

(S. Bhavani)

Deputy Secretary to the Govt. of India.
F.No. 10 (74)/91-LP
New Delhi, the 8th November, 1991.

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above Press Note.

Principal Information Officer,
Press Information Bureau,
NEW DELHI

Sale of Fertilisers in Andhra Pradesh at Higher Rates

1085. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government is aware that the fertilisers are being sold in Andhra Pradesh and other States at much higher prices than at the stipulated price level;

(b) if so, the reasons therefor;

(c) the steps proposed to ensure the availability of fertilisers at the fixed rates;

(d) the amount allocated to Andhra Pradesh during 1990-91 toward subsidy on fertilisers given to small and marginal farmers; and

(e) the amount that has actually been utilised?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS (DR. CHINTA MOHAN): (a) to (c). No specific and verifiable case has come to the notice of Government of India regarding fertilisers being sold in the state of Andhra Pradesh or any other state at prices higher than the maximum statutory price notified by Government.

(d) During the year 1990-91 there was no central sector scheme of providing subsidy to the small and marginal farmers in the country.

(e) The question does not arise.

Shortage of Dwelling Units

1086. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the estimated shortage of dwelling units in rural as well as urban areas in the country as on date;

(b) whether the Government propose to bring forward amendments to the Urban Land Ceilings (Regulation) Act, 1976 to encourage the construction of dwelling units in large numbers;

(c) if so, the likely date by which the amendment is to be brought before the Parliament; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The housing shortage in the country as on 1.3.1991 has been estimated to be 31 million units - 20.6 million in rural areas and 10.4 million units in urban areas.

(b) to (d). The Government is considering various amendments to the said Act to encourage development of surplus vacant land for housing activities. It is expected that the amendment proposals can be brought before the Parliament in the next Session.

Grants by CAPART to Institutions in Andhra Pradesh.

1087. SHRI V. SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) the particulars of the institutions and societies from Andhra Pradesh receiving grants from the Council for Advancement of People's Action and Rural Technology;

(b) the grants provided to these institutions and societies during each of the last three years;

(c) whether any effort has been made to find out whether these grants are properly and fully utilised;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) and (b).

The information is given below:

| <i>Year</i> | <i>Number of Institutions Societies in Andhra Pradesh which received grant from CAPART</i> | <i>Grant provided to these Institutions and Societies by CAPART.</i> |
|-------------|--|--|
| | | <i>(Rs. in crores)</i> |
| 1988-89 | 77 | 1,70 |
| 1989-90 | 109 | 1,86 |
| 1990-91 | 156 | 2,80 |

(c) to (e). Yes, Sir. The project holders are required to submit six monthly progress reports and the funds are released only if the progress is found satisfactory. The projects are also monitored by sending experts and accounting monitors to the project areas.

[*Translation*]

Interest on the Amount Deposited with DDA

1088. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some allottees of DDA flats have demanded interest on their money from DDA under the rule as DDA did not give possession of flats within the fixed period inspite of depositing the full amount in DDA on demand;

(b) the number of such pending with DDA; and

(c) the time by which payment of interest is likely to be made by taking a final decision in this regard?